

Regulation 51 (2) and 'Note' 51 (3) of the Industrial Finance Corporation of India Staff Regulations 1974 and Regulation 3 (2) (b) (ii) and Regulation 4 (d) of Management of Industrial Concerns (Powers and Duties of Directors) Regulations, 1957. [Placed in Library. See No. LT—1129/90]

11.39 1/2 hrs.

STATEMENT UNDER DIRECTION 115

Re: Incorrect answer given on 15.5.1990 to USQ No. 8691

[English]

SHRI RAM SAGAR (Saidpur): Mr. Speaker, Sir, with your permission, I rise to make a statement under Direction 115 as under:—

11.39 hrs.

PETITION

Regarding Framing of Comprehensive Rules Relating to Delhi Rent Control Act, 1958 and Delhi Rent Control (Amendment) Act, 1988

[Translation]

SHRI RAMBAHADUR SINGH (Maharajaganj): I present a petition signed by Shri D.S. Bawa, Organising Secretary, Society for Fair Laws and Justice, Hauz Khas Enclave, New Delhi and others regarding framing of comprehensive rules relating to Delhi Rent Control Act, 1958 and Delhi Rent Control (Amendment) Act, 1988.

The Minister of Energy while answering my Unstarred Question No. 8691 on 15 May, 1990 has stated that Saidpur falls under Jaunpur district of Uttar Pradesh. This answer is incorrect and misleading. Saidpur Parliamentary constituency falls in Jaunpur, Ghazipur and Varanasi districts of Uttar Pradesh. In view of this, the reply needs to be corrected.

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): The second sentence of the part 'a' of the reply may be read as under:—

"However in the Jaunpur, Gazipur and Varanasi districts in which Saidpur Parliamentary Constituency falls the number of villages electrified as on 28.2.1990 is as under:—

District	Total number of villages	Villages electrified as on 28.2.1990
1	2	3
Jaunpur	3245	2873
Gazipur	2540	2543@
Varanasi	3662	2533

@ 3 unqualified villages have been electrified."

Information about the districts in which Saidpur Parliamentary Constituency falls was not available at the time of replying the question.

The omission is regretted.

(Interruptions)

MR. SPEAKER: Let us hear Mr. Somnath Chatterjee.

(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, today is the last day. Hardly we have got six hours left. So many matters have been mentioned here in the order paper. We would like to know how much we can achieve and really which are the matters which should be taken up. Obviously, all of them cannot be done. Therefore, it will help everybody if we can decide amongst ourselves with your kind guidance as to which are the matters which should be taken up. Let us try to see that the controversial matters are not being passed through today so that no feeling should be generated that anybody and everybody is not allowed to speak whatever they wanted to say.

The Delhi Statehood Bill is there. It appears that there has to be a complementary legislation. Without a complementary legislation, it cannot be given effect to. Even if this Bill is introduced, obviously, how can it be taken up unless that is also being considered? We must have the structure of the other Bill which is mentioned in the Statement of Objects and Reasons. I mean, it is there. Therefore, I was suggesting, kindly indicate so that we can have an orderly business in the rest six hours left for us. Which are the Bills which will be taken up? Whether any one of the discussions under Rule 193 would be taken up? Please indicate so that we can also get our Members ready for that instead of trying to push through all which cannot possibly be done.

We also wanted Prasar Bharati Bill to be passed but so many amendments are there. *(Interruptions)* It is not a non-controversial Bill. Although we are one with the object of the legislation, but how best it is to be formed, how the Broadcasting Corporation should be constituted, these are matters when Members would like to speak. There are so many amendments. Therefore, kindly indicate so that we can regulate our affairs also and decide so that speakers will be there...

(Interruptions)

MR. SPEAKER: Mr. Dinesh Singh.

(Interruptions)

MR. SPEAKER: I have called Mr. Dinesh Singh.

(Interruptions)

[Translation]

MR. SPEAKER: Shri Nani Bhat-tacharya. Please sit down.

(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE: You please indicate...

MR. SPEAKER: The Government is there.

(Interruptions)

MR. SPEAKER: You will guide us. Please say, this is the business.

(Interruptions)

SHRI DINESH SINGH (Pratapgarh): I would not like to repeat the points that have already been made by my colleagues from my party. I am fully in agreement with what Mr. Somnath Chatterjee has said that we should have some order now on the last day of this session.

SHRI L.K. ADVANI (New Delhi): At least on the last day...

SHRI DINESH SINGH: It is important that we realise that House can run in an orderly fashion only if there is some cooperation from the Government alongwith other parties and that Mr. Advani raised this question of order at least on the last day. Order has not been possible in this House because there has been total lack of consideration by

the Government of the urges and the requirements of the Opposition. I do not know whether it has satisfied the requirements of Mr. Advani and other friends. But from my side, we can say that the manner in which this session has gone on, has been most unsatisfactory for us.

We have a Cabinet Minister for Parliamentary Affairs. He is now joined by another capable assistant—Minister of State. We had expected that some order would emerge now in the House. But instead of order, I see more and more disorder emerging.

Now, can he say in all sincerity that all that he has put here can be even mentioned, much less considered, then passed? Let us not reduce this House to a joke, Sir. I think, there must be some seriousness in dealing with this. We have got discussion under Rule 193 on two items. We have got a Motion also to be discussed. They have already been fragmented. Everyday they keep on postponing. The whole impact is being lost of what we have been trying to say. If the House is going to function in this manner, it will be very difficult for us to cooperate. As it is, it has been difficult for us to cooperate...

SHRI SOMNATH CHATTERJEE: You know who are responsible for it.

SHRI DINESH SINGH: I am not saying who is responsible for it. Somnathji is responsible. If he has not been interjecting like this, the House would have functioned in a much better manner. (*Interruptions*)

[*Translation*]

MR. SPEAKER: Shri Dinesh, forget the past and take care of the future.

[*English*]

SHRI DINESH SINGH: It is only for the future I am saying that the Government should become a bit responsive to what all the parties want. We have to be given the chance of speaking in this House and not being bulldozed in this manner. Important

Bills are brought in. I do not think that there can be even a brief discussion on them. Then, what is the point now? They may have their problems with their partners and they want to show that because of their commitment, they have put this Bill in the Order Paper. But let us not reduce Parliament to a joke. I would, therefore, urge the Government, through you Sir, to first finish the Discussion under Rule 193 on Kashmir, then Motion on Nagaland and then Discussion under Rule 193 on activities of LTTE in Tamil Nadu and thereafter, we will see as to what is possible and what is not possible... (*Interruptions*)... Let us be quite clear Sir. Is the hon. Minister, by his laugh, trying to imply that he will not permit discussion on this? (*Interruptions*)

MR. SPEAKER: Since you agreed with Somnath Babu, I think, it is up to the Parliamentary Affairs Minister to respond. I think that will solve the problem.

(*Interruptions*)

SHRI DINESH SINGH: Now, our only point is, which is also made by Somnathji, that we expect the Parliamentary Affairs Minister to consult the partners... (*Interruptions*)

SHRI SOMNATH CHATTERJEE: You have left one thing. You have not referred to Bofors papers. You have not mentioned it. Have you forgotten or what? (*Interruptions*)

SHRI DINESH SINGH: Somnathji himself is suggesting knowing the manner in which..... (*Interruptions*)

SHRI SOMNATH CHATTERJEE: Let us see your cooperation. (*Interruptions*)

SHRI PAUL R. MANTOSH (Nominated Anglo-Indian): Sir, I am on a point of order?

MR. SPEAKER: A new Member is raising a point of order. What is your point of order?

(*Interruptions*)

SHRI PAUL R. MANTOSH: Sir, the Congress was wasting the time of the House by raising irrelevant matters and not allowing the official business to be transacted. (*Interruptions*)

MR. SPEAKER: This is not a point of order. Please take your seat. I have ruled out your point of order.

(*Interruptions*)

MR. SPEAKER: Dineshji, there is enough cooperation between this side and that side and I think, that will solve the problem.

(*Interruptions*)

SHRI DINESH SINGH: So, I am only repeating what Somnathji has said because of the nature of the Government and the support it has, assistance from you Sir, would be necessary.... (*Interruptions*)

SHRI SOMNATH CHATTERJEE: Do not put words in my mouth. He is trying to misinterpret what I have said.

MR. SPEAKER: It is all right. He has said that he has agreed with you.

(*Interruptions*)

MR. SPEAKER: After Mr. Dinesh Singh, I will call upon the Parliamentary Affairs Minister.

(*Interruptions*)

MR. SPEAKER: No. Not like this.

(*Interruptions*)

MR. SPEAKER: I know how to regulate the proceedings of the House. If he wants to make a submission on what Mr. Dinesh Singh has said, then I will permit him.

(*Interruptions*)

MR. SPEAKER: I am now discussing

how to regulate the proceedings of the House.

[*Translation*]

Shri Shankaranand, I will allow you at the opportune time. I think there is much of cooperation on this issue. I want to hear the Minister for Parliamentary Affairs, and then, I think, there would be a meeting point between this side and that side to conduct the business of the House.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Firstly, I would regret the charge made by my friend, Shri Dinesh Singh about the functioning.... (*Interruptions*)

SHRI DINESH SINGH: I complimented you.

SHRI P. UPENDRA: But you know, the Minister for Parliamentary Affairs or his colleagues can only plan the business of this House, they cannot account for the behaviour of the Members of the House and the delays that are taking place here. Our efficiency depends on the behaviour of the Members; I cannot help it..... (*Interruptions*)

MR. SPEAKER: Let him complete. No interruptions please.

SHRI P. UPENDRA: Except the Constitution Amendment Bill relating to Delhi all the other business was planned in the Business Advisory Committee. This was allotted and it was agreed that the first part of the extended session, that is the first two days would be devoted to the passing of the Constitution Amendment Bills. And had the Bills been passed day before yesterday, my schedule would have been valid and we would have been able to finish this business yesterday and today..... (*Interruptions*)

MR. SPEAKER: Please address the Speaker. No interruptions please.

SHRI P. UPENDRA: In the report of the

Business Advisory Committee, it was also stated that we would sit these days up to 8.00 p.m. or beyond depending upon the exigencies of the business. That was also agreed to and accordingly we planned. The whole thing was upset day before yesterday when the voting on the Constitutional Amendment Bills had to be postponed..... (*Interruptions*)

MR. SPEAKER: Let us look forward. Do not interrupt please. He is your Parliamentary Affairs Minister; he is having his say.

(*Interruptions*)

SHRI P. UPENDRA: Let me complete. You can speak later.

Similarly, the items listened under Rule 193 and 184 also should have been finished on those days; they have been carried over. Since we do not want to drop them, we have included them in the business today. All the Bills are important Bills, momentous Bills.

MR. SPEAKER: What are those Bills?

SHRI P. UPENDRA: All the Bills listed for today. And some of them, the first few items listed today do not require much discussion, for example... (*Interruptions*)

MR. SPEAKER: He is expressing his opinion; you might have different opinion.

SHRI A.K. PANJA: Sir, he cannot change the rules of the House.

MR. SPEAKER: It can only be done with your consensus Ajit babu.

(*Interruptions*)

SHRI P. UPENDRA: Item No. 20 is only a small amendment regarding...

MR. SPEAKER: You please tell the House so that we can have an idea.

SHRI P. UPENDRA: It is regarding the payment of daily allowance to the Chairman of Rajya Sabha. It is a very small Bill. You

can decide how much time is required for it. I am only suggesting to the House.

Item No. 21 is a Bill regarding raising the President's emoluments and Pension. It is also a very small Bill and not a controversial Bill.

The next is National Commission for Women Bill on which discussion has already been started yesterday. Whatever time is allotted, you can finish it within that and pass it. (*Interruptions*)

SHRI B. SHANKARANAND (Chikkodi): Sir, he is unnecessarily wasting the time of the House. He should have done this exercise yesterday. He should have consulted us yesterday.

SHRI P. UPENDRA: Yes, I did it.

(*Interruptions*)

SHRI SOMNATH CHATTERJEE: We want to hear the Minister. Why don't you allow the Minister to speak? (*Interruptions*)

SHRI M.J. AKBAR (Kishanganj): Why do you get angry?

MR. SPEAKER: He is not angry. He is a cool man.

(*Interruptions*)

MR. SPEAKER: He is not yielding.

(*Interruptions*)

SHRI B. SHANKARANAND: Sir, he has just come to the Parliament. He does not know how to behave with the senior members. You have to learn manners. You have to learn so many things. There are certain manners in this House. What are you talking? (*Interruptions*)

SHRI P. UPENDRA: Item No. 23 is an amendment Bill which was passed by the Lok Sabha earlier and sent to the Rajya Sabha. Rajya Sabha passed this Bill with an

[Sh. P. Upendra]

amendment. It is regarding placing of the Report of the Commission of Inquiry before the Lok Sabha. Rajya Sabha has returned this Bill with a small amendment to the Lok Sabha. I don't think it will require more time.

Item No. 24 relates to—of which the Opposition is much interested—creating a legislative council in Andhra Pradesh and also in Tamil Nadu.

SHRI R. MUTHIAH (Periyakulam): You have done it for your sake. For your sake you have combined Andhra Pradesh and Tamil Nadu together in this Bill. It is against the will of the people of Tamil Nadu. It is anti-people, anti-democratic and we are opposing it. Don't say that nobody is opposing it.

MR. SPEAKER: Some of them say that they are not interested.

SHRI P. UPENDRA: I don't know. I have received a joint request. I cannot force everybody to agree. Sir, this Bill has been passed by the Rajya Sabha and now has been placed before Lok Sabha. (*Interruptions*)

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Sir, I can only point out that if there is difference of opinion, I don't know why Members of a political party take one stand here and another stand there. It was passed unanimously in the other House. Of course, it is their decision.

SHRI DINESH SINGH: Sir, I would like to make one submission.

SHRI KADAMBUR M. R. JANARDHANAN (Tirunelveli): This Bill is brought by the minority Government. Shri Karunanidhi is totally rejected by the people. This Bill is against the will of the Tamil Nadu people. The Bill introducing Legislative Council is against the will of the people of Tamil Nadu.

SHRI DINESH SINGH: Mr. Speaker Sir, I would just like to make one submission.

The hon. Minister has mentioned bills relating to the President, Vice-President and others. It is to fair, Sir. We would not like to bring the President or the Vice-President or the Secretariat under controversy. (*Interruptions*)

(*Interruptions*)

SHRI P. UPENDRA: I was only mentioning that this item has been kept on the specific request of the Government of Andhra Pradesh and on the insistence of the Members of the Opposition in the other House. It is for the House to take a view. If some of them want to oppose it, they can oppose it. It was passed in a very limited time in the other House. There are three Bills—Lokpal Bill, Prasar Bharati Bill and the Delhi Bill. If the House is interested and if all the Parties extend their co-operation—there were precedents when the House sat the whole night and finished the business—we can finish the business by sitting late in the night or it necessary till morning.

SEVERAL HOUSE MEMBERS: No, no.

(*Interruptions*)

PROF. P. J. KURIEN (Mavelikara): Sir, to set the record straight I have to say one thing. Hon. Upendra tried to give an impression that the Constitution (Amendment) Bill was not passed day before yesterday but was postponed to yesterday because of our non-co-operation. The fact is that, they could not muster their members to come to the extent of at least 274. That is why, they could not do it...

MR. SPEAKER: That is all over. Prof. Kurien, let us not waste the time of the House.

PROF. P. J. KURIEN: It is not our fault that the Bill has been passed on to yesterday.

MR. SPEAKER: Let us be forward looking and not backward looking.

PROF. P. J. KURIEN: He should take the responsibility. Why should he blame us?

MR. SPEAKER: Now, I think Dineshji, let us proceed with the business of the House.

SHRI M. J. AKBAR: Sir.....

*(Interruptions)**

MR. SPEAKER: I am not permitting anybody. I am not permitting you. Mr. Dineshji, may I proceed further?

(Interruptions)

MR. SPEAKER: Shri Mufti Mohammad Sayeed.

(Interruptions)

SHRI DINESH SINGH: Sir, he was mentioning about the Bills regarding the President, the Vice-President and others. It would not give the right impression. We are not against that. All that I am saying is let us take up Discussion under Rule 193 and 184 first and thereafter pass these Bills. Otherwise, we are not going to co-operate.

MR. SPEAKER: No.

12.04 hrs.

CITIZENSHIP (AMENDMENT) BILL**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): On behalf of Shri Mufti Mohammad Sayeed, I beg to move for leave to introduce a Bill further to amend the Citizenship Act, 1955.

MR. SPEAKER: The question is:

"That leave be granted to introduce a

Bill further to amend the Citizenship Act, 1955."

Those who are in favour may say 'Ayes'

SEVERAL HON. MEMBERS: 'Ayes'

MR. SPEAKER: Those who are against may say 'Noes'

SOME HON. MEMBERS: 'Noes'

MR. SPEAKER: I think 'Ayes' have it 'Ayes' have it

PROF. P. J. KURIEN (Mavelikara): 'Noes' have it.

MR. SPEAKER: Let the Lobbies be cleared.....

(Interruptions)

MR. SPEAKER: Please take your seats. Mr. Kumaramangalam has given notice, to oppose the introduction of the Bill. He has given notice of his objection to introduce the Bill.....*(Interruptions)*

SHRI L. K. ADVANI: We have taken a voice vote on it. They had demanded it, and you had acceded to it.

MR. SPEAKER: This had escaped my notice.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Let there be a division. *(Interruptions)*

MR. SPEAKER: Please take your seats.

SHRI BASUDEB ACHARIA (Bankura): Has he given notice?*(Interruptions)*

MR. SPEAKER: lobbies have been opened. I will now give the chance to Mr. Kumaramangalam to oppose the introduction of the Bill.

*Not recorded.

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